

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 103
419/252/ND/2020

IN THE MATTER OF:
Ms. Shweta Singh

...APPELLANT

Vs.

Registrar of Companies NCT of Delhi and Haryana

...RESPONDENT

Section

Under Section 252

**Order delivered on 23.11.2020
(Virtual Hearing)**

Coram:

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

For the Petitioner/Appellant

:Mr. Pawan Sharma, Advocate

For the ROC

:

For the Income Tax Department

:

ORDER

Heard the submissions made by the counsel for the appellant. Serve notice on the non-applicant i.e. ROC and Income Tax Department within 2 weeks. Post the matter to 9th December, 2020.



**(V.K. Subburaj)
Member (T)**



**(P.S.N. Prasad)
Member (J)**